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R. A.No . 113/99

IN

0. A.No. 952/93

New Delhi: this the 20Th day of May, 1999.

HDN 'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HDN 'BLE MRS. LAKSHMI SWAMIN ATHAN, MEMBER(J).

Ex. Constable Jamman Nath,
No.731/Sec.629/Sec.

R/o n.No.5-4/3, Police Colony,
Andrews Ganj,
New Delhi.

.....Applicant.

Versus.

Lt. Governor, NCT of Delhi and others.

.... Respondents.

ORDER(BY CIRCULATION)
HON BLE MR. S. R. ADIGE, VICE CHAIRMAN (A):

Perused the RA.

- 2. None of the grounds contained therein bring it within the scope and ambit of section 22(3)(f) AT Act read with Order 47 Rule 1 OPC under which alone any order/decision of the Tribunal can be reviewed.
- 3. In the guise of an RA, applicant has sought to argue the entire case which is not permissible in law.
- 4. The RA is rejected.

(MRS. LAKSHMI SWAMINATHAN)
MEMBER(J)

(S: R. ADIGE) VICE CHAIRMAN (A).

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